

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No .135/2011

Sub: Petition for remedies under Section 62 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 3 (12) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 24, 111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as applicable to (a) Parbati-Koldam 400 kV (Quad) Moose Conductor) 2 x S/C transmission line and (b) Koldam-Ludhiana 400 kV D/C (Triple snowbird Conductor) transmission line.

Date of hearing : 24.1.2012

Coram : Dr. Pramod Deo, Chairperson
Shri M.Deena Dayalan, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : BSES Rajdhani Power Limited & Others.

Parties present : 1. Shri Amit Kapur, Advocate for the petitioner
2. Shri Vishal Anand, Advocate for the petitioner
3. Shri S.K.Deb, PKTCL
4. Shri Ramesh Bahri, PKTCL
5. Shri Lokendra Singh , PKTCL
6. Shri Krishan Singh, PKTCL
7. Shri R.Raina, NHPC
8. Shri Jitender Kumar Jha, NHPC
9. Shri C.Vinod, NHPC
10. Shri Amrita Singh, NHPC
11. Shri Mukhesh Khanna, PGCIL

Record of Proceedings

Referring to the 30th meeting of the Standing Committee on Power System Planning in Northern Region held on 19.12.2011, learned counsel for the petitioner submitted that in the said meeting, it was decided that the petitioner would make all efforts to complete one circuit of the Parbati-III Koldam 400 kV Quad line by the month of July, 2012 and complete the other circuit in next 4-5 months. It was also agreed that the payment of the

transmission charges by the constituents in respect of these lines would be from the date of their commissioning. The learned counsel also submitted that it was also decided in the said meeting that the petitioner would make all efforts to complete 400 kV D/C Koldam-Ludhiana transmission line by the month of March, 2013.

2. The representative of NHPC submitted that he did not have any information regarding this agreement. He also contended that approval of date of commercial operation as per Regulation 3 (12) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 could be implemented only if the transmission line in question is completed and ready for use.

3. After hearing the parties, the Commission directed NHPC to file its reply considering the decision in the 30th Standing Committee meeting on affidavit, with an advance copy to the petitioner, latest by 10.2.2012. The petitioner was allowed to file rejoinder, if any, on or before 21.2.2012.

4. The petition will be listed for hearing on 28.2.2012.

**Sd/-
(T. Rout)
Joint Chief (Legal)**